S. No. 3 Supplementary List Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-BA no. 06-A/2020

Mst Zoona

.... Petitioner(s)

Through:- Mr Zahoor Ahmad Bhat Advocate $$v\!/\!s$$

Union Territory of JK and others.

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through video conferencing.

Despite opportunity which was granted on the previous hearing, objections have not been filed. Mr B. A. Dar, learned Sr. AAG, submits that he not received any order or paper book to enable him to file the objections. He further submits that in terms of the SOPs (Standard Operating Procedure), the applicants were required to furnish him the advance copy of the bail application.

Perusal of the previous order reveals that on the previous hearing Mr Asif Maqbool, Dy.AG, had entered appearance and sought time on behalf of Mr B. A. Dar, learned Sr. AAG, for filing objections. Without joining issue on this aspect, it is made clear to Mr B. A. Dar, learned Sr. AAG, that in the event the objections are not filed on the next date, the matter shall be considered for grant or otherwise of the bail. The registry to supply copy of the order to the counsel for the parties by e-mail.

List on 30th April, 2020.

SD/ (ALI MOHAMMAD MAGREY) JUDGE

Srinagar 23.04.2020 Amjad Lone PS